## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

49

C.P No. 175/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.07.2017

NAME OF THE PARTIES: Lakshaman Karia & Anr.

V/s

GHK Hospitality & Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 241-244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Prachi

Wazalwar Respondent

No. 2 & 3

## **ORDER**

## CP No. 175/241/NCLT/MB/MAH/2017

Counsel for Respondent No. 2 & 3 is present. Petitioner's side is absent. From Petitioner's side, no rejoinder has come yet despite time given is over, therefore, the Petitioner is peremptorily directed to file rejoinder, if any, within two weeks, failing which the right of filing rejoinder stands waived.

List this matter on 11.09.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)